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असाधारण

EXTRAORDINARY

भाग II — खण्ड 2

PART II — Section 2

प्राधिकार से प्रकाशित

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No. 30] NEW DELHI, MONDAY, DECEMBER 20, 2021/AGRAHAYANA 29, 1943 (SAKA)

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इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।  
Separate paging is given to this Part in order that it may be filed as a separate compilation.

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## LOK SABHA

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The following Bills were introduced in Lok Sabha on 20th December, 2021:—

BILL NO. 162 OF 2021

*A Bill further to amend the Representation of the People Act, 1950 and the  
Representation of the People Act, 1951.*

BE it enacted by Parliament in the Seventy-second Year of the Republic of India as follows:—

### CHAPTER I PRELIMINARY

- (1) This Act may be called the Election Laws (Amendment) Act, 2021.
- (2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.

Short title and  
commencement.

## CHAPTER II

## AMENDMENTS TO THE REPRESENTATION OF THE PEOPLE ACT, 1950

Amendment of section 14. **2.** In the Representation of the People Act, 1950 (hereafter in this Chapter referred to as the 1950 Act), in section 14, in clause (b), for the words, figure and letters "the 1st day of January", the words, figures and letters "the 1st day of January, the 1st day of April, the 1st day of July and the 1st day of October" shall be substituted. 43 of 1950.

Amendment of section 20. **3.** In section 20 of the 1950 Act, in sub-section (6),—  
 (i) for the words "The wife", the words "The spouse" shall be substituted;  
 (ii) for the words "if she", the words "if such spouse" shall be substituted.

Amendment of section 23. **4.** In section 23 of the 1950 Act, after sub-section (3), the following sub-sections shall be inserted, namely:—

'(4) The electoral registration officer may for the purpose of establishing the identity of any person require that such person may furnish the Aadhaar number given by the Unique Identification Authority of India as per the provisions of the Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Act, 2016:

18 of 2016.

Provided that the electoral registration officer may also require the Aadhaar number from persons already included in the electoral roll for the purposes of authentication of entries in electoral roll and to identify registration of name of the same person in the electoral roll of more than one constituency or more than once in the same constituency.

(5) Every person whose name is included in the electoral roll may intimate his Aadhaar number to such authority in such form and manner as may be prescribed, on or before a date to be notified by the Central Government in the Official Gazette.

(6) No application for inclusion of name in the electoral roll shall be denied and no entries in the electoral roll shall be deleted for inability of an individual to furnish or intimate Aadhaar number due to such sufficient cause as may be prescribed:

Provided that such individual may be allowed to furnish such other alternate documents as may be prescribed.

*Explanation.*—For the purposes of this section, the expression "Aadhaar number" shall have the same meaning as assigned to it in clause (a) of section 2 of the Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Act, 2016.'

18 of 2016.

Amendment of section 28. **5.** In section 28 of the 1950 Act, in sub-section (2), after clause (hhh), the following clauses shall be inserted, namely:—

"(hhha) the authority and the form and manner of intimation of Aadhaar number under sub-section (5) of section 23;

(hhhb) the sufficient cause and furnishing of alternate documents to be provided by the individual under sub-section (6) of section 23."

## CHAPTER III

## AMENDMENTS TO THE REPRESENTATION OF THE PEOPLE ACT, 1951

Amendment of section 60. **6.** In the Representation of the People Act, 1951 (hereafter in this Chapter referred to as the 1951 Act), in section 60, in clause (b), in sub-clause (ii), for the word "wife", occurring at both the places, the word "spouse" shall be substituted. 43 of 1951.

7. In section 160 of the 1951 Act, in sub-section (1),—

Amendment  
of section  
160.

(i) for clause (a), the following clause shall be substituted, namely:—

"(a) any premises are needed or are likely to be needed for the purpose of being used as polling stations, for counting, for storage of ballot boxes, voting machines (including voter verifiable paper audit trail) and poll related material after a poll has been taken, accommodation for security forces and polling personnel; or";

(ii) in the proviso, for the words "Provided that", the following shall be substituted, namely:—

"Provided that such premises shall be requisitioned after the issuance of the notification by the Election Commission under section 30 for such election till the date notified under clause (e) thereof:

Provided further that".

## STATEMENT OF OBJECTS AND REASONS

The Representation of the People Act, 1950 (the RP Act, 1950), *inter alia*, provides for the allocation of seats in and delimitation of constituencies for the purpose of election to, the House of the People and the Legislatures of States, the qualifications of voter at such elections and the preparation of electoral rolls, etc. The Representation of the People Act, 1951 (the RP Act, 1951), *inter alia*, provides for the conduct of elections of the Houses of Parliament and to the House or Houses of the Legislatures of each State, the qualifications and disqualifications for membership of those Houses, the corrupt practices and other offences at or in connection with such elections, etc.

2. The electoral reform is an ongoing and continuous process. The Central Government has been receiving proposals for electoral reforms from various quarters, from time to time, including the Election Commission of India (the Election Commission). Based on the proposals taken up by the Election Commission, it is proposed to amend the provisions of the RP Act, 1950 and the RP Act, 1951. Accordingly, a Bill, namely, the Election Laws (Amendment) Bill, 2021 has been proposed, which provides for—

(i) amendment of section 23 of the RP Act, 1950, enabling for the linking of electoral roll data with the Aadhaar ecosystem to curb the menace of multiple enrolment of the same person in different places;

(ii) amendment of clause (b) of section 14 of the RP Act, 1950 specifying the 1st day of January, 1st day of April, 1st day of July and 1st day of October in a calendar year as qualifying dates in relation to the preparation or revision of electoral rolls;

(iii) amendment of section 20 of the RP Act, 1950 and section 60 of the RP Act, 1951 for substitution of the word "wife" with the word "spouse" making the statutes gender neutral;

(iv) amendment of section 160 of the RP Act, 1951 to enable the requisition of premises that are needed or likely to be needed for the purpose of being used as polling stations, for counting, for storage of ballot boxes, voting machines (including voter verifiable paper audit trail) and poll related material after a poll has been taken accommodation for security forces and polling personnel for such period as are notified under section 30 of the said Act.

3. The Bill seeks to achieve the above objects.

NEW DELHI;  
The 15th December, 2021.

KIREN RIJJU.

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FINANCIAL MEMORANDUM

The Bill, if enacted and brought into operation, is not likely to involve any expenditure of recurring or non-recurring nature from and out of the Consolidated Fund of India.

## MEMORANDUM REGARDING DELEGATED LEGISLATION

Clause 5 of the Bill seeks to amend section 28 of the Representation of the People Act, 1950 which confers power upon the Central Government to make rules. The matters on which rules may be made, *inter alia*, relate to—(a) the authority and the form and manner of intimation of Aadhaar number under sub-section (5) of section 23; (b) the sufficient cause and furnishing of alternate documents to be provided by the individual under sub-section (6) of section 23.

2. The rules made by the Central Government under section 28 of the Act shall be laid, as soon as they are made, before each House of Parliament.

3. The matters in respect of which rules may be made are matters of procedure or administrative details and it is not practicable to provide for them in the Bill itself. The delegation of legislative power is, therefore, of a normal character.

**BILL NO. 152 OF 2021**

*A Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 2021-22.*

BE it enacted by Parliament in the Seventy-second Year of the Republic of India as follows:—

- 1.** This Act may be called the Appropriation (No. 5) Act, 2021. Short title.
- 2.** From and out of the Consolidated Fund of India there may be paid and applied sums not exceeding those specified in column 3 of the Schedule amounting in the aggregate to the sum of three lakh seventy-three thousand seven hundred sixty-one crore rupees towards defraying the several charges which will come in course of payment during the financial year 2021-22 in respect of the services specified in column 2 of the Schedule. Issue of Rs.  
373761,00,00,000  
out of the  
Consolidated  
Fund of India  
for the  
financial year  
2021-22.
- 3.** The sums authorised to be paid and applied from and out of the Consolidated Fund of India by this Act shall be appropriated for the services and purposes expressed in the Schedule in relation to the said year. Appropriation.

## THE SCHEDULE

(See sections 2 and 3)

1 No. of Vote	2 Services and purposes	3		
		Sums not exceeding		
		Voted by Parliament	Charged on the Consolidated Fund	Total
		Rs.	Rs.	Rs.
1	Department of Agriculture, Cooperation and Farmers' Welfare . . . . . Revenue	2,00,000	..	2,00,000
3	Atomic Energy . . . . . Revenue	1,00,000	..	1,00,000
	Capital	3357,57,00,000	..	3357,57,00,000
4	Ministry of Ayurveda, Yoga and Naturopathy, Unani, Siddha and Homoeopathy (AYUSH) . . . . . Revenue	2,00,000	..	2,00,000
6	Department of Fertilizers . . . . . Revenue	58430,00,00,000	..	58430,00,00,000
7	Department of Pharmaceuticals . . . . . Revenue	100,00,00,000	..	100,00,00,000
8	Ministry of Civil Aviation . . . . . Revenue	2135,05,00,000	..	2135,05,00,000
	Capital	64685,00,00,000	..	64685,00,00,000
10	Department of Commerce . . . . . Revenue	1854,94,00,000	75,00,000	1855,69,00,000
	Capital	580,00,00,000	..	580,00,00,000
11	Department for Promotion of Industry and Internal Trade . . . . . Revenue	125,76,00,000	..	125,76,00,000
	Capital	474,00,00,000	..	474,00,00,000
12	Department of Posts . . . . . Revenue	1,00,000	..	1,00,000
15	Department of Food and Public Distribution . . . . . Revenue	49805,26,00,000	..	49805,26,00,000
17	Ministry of Culture . . . . . Revenue	1,00,000	..	1,00,000
	Capital	1,00,000	..	1,00,000
18	Ministry of Defence (Civil) . . . . . Capital	1000,00,00,000	..	1000,00,00,000
19	Defence Services (Revenue) . . . . . Revenue	5000,00,00,000	..	5000,00,00,000
20	Capital Outlay on Defence Services . . . . . Capital	3790,18,00,000	..	3790,18,00,000
22	Ministry of Development of North Eastern Region . . . . . Revenue	1,00,000	..	1,00,000
	Capital	10,01,00,000	..	10,01,00,000
23	Ministry of Earth Sciences . . . . . Revenue	404,41,00,000	..	404,41,00,000
	Capital	61,00,00,000	..	61,00,00,000
25	Department of Higher Education . . . . . Revenue	3,00,000	..	3,00,000
26	Ministry of Electronics and Information Technology . . . . . Revenue	3,00,000	..	3,00,000
	Capital	1,00,000	..	1,00,000
27	Ministry of Environment, Forests and Climate Change . . . . . Revenue	2,00,000	..	2,00,000
28	Ministry of External Affairs . . . . . Revenue	1,00,000	..	1,00,000
	Capital	1,00,000	..	1,00,000
29	Department of Economic Affairs . . . . . Revenue	2,00,000	..	2,00,000
30	Department of Expenditure . . . . . Revenue	4,27,00,000	..	4,27,00,000
31	Department of Financial Services . . . . . Capital	1,00,000	..	1,00,000
33	Department of Revenue . . . . . Revenue	2,00,000	..	2,00,000
	Capital	1,00,000	..	1,00,000
34	Direct Taxes . . . . . Capital	2,00,000	..	2,00,000
35	Indirect Taxes . . . . . Revenue	53122,63,00,000	..	53122,63,00,000
	Capital	426,00,00,000	..	426,00,00,000
40	Transfers to States . . . . . Revenue	1,00,000	..	1,00,000
44	Department of Health and Family Welfare . . . . . Revenue	6,00,000	..	6,00,000
	Capital	2,00,000	..	2,00,000
45	Department of Health Research . . . . . Revenue	1,00,000	..	1,00,000
46	Department of Heavy Industry . . . . . Revenue	185,70,00,000	..	185,70,00,000
	Capital	2,00,000	..	2,00,000
47	Department of Public Enterprises . . . . . Revenue	5,19,00,000	..	5,19,00,000
	Capital	150,00,00,000	..	150,00,00,000
48	Ministry of Home Affairs . . . . . Revenue	2,00,000	..	2,00,000
	Capital	70,66,00,000	..	70,66,00,000
49	Cabinet . . . . . Revenue	1,00,000	..	1,00,000



1 No. of Vote	2 Services and purposes	3		
		Sums not exceeding		
		Voted by Parliament	Charged on the Consolidated Fund	Total
		Rs.	Rs.	Rs.
50	Police ..... Revenue	5445,31,00,000	3,10,00,000	5448,41,00,000
	Capital	1,00,000	1,60,00,000	1,61,00,000
51	Andaman and Nicobar Islands ..... Revenue	588,23,00,000	..	588,23,00,000
53	Dadra and Nagar Haveli and Daman and Diu ..... Revenue	4,00,000	..	4,00,000
	Capital	108,24,00,000	..	108,24,00,000
54	Ladakh ..... Revenue	3,00,000	..	3,00,000
	Capital	2,00,000	..	2,00,000
59	Ministry of Housing and Urban Affairs ..... Revenue	14102,01,00,000	..	14102,01,00,000
	Capital	115,01,00,000	..	115,01,00,000
60	Ministry of Information and Broadcasting ..... Capital	8,48,00,000	..	8,48,00,000
61	Department of Water Resources, River Development and Ganga Rejuvenation ..... Revenue	8786,15,00,000	..	8786,15,00,000
	Capital	2,00,000	..	2,00,000
62	Department of Drinking Water and Sanitation ..... Revenue	1,00,000	..	1,00,000
63	Ministry of Labour and Employment ..... Revenue	951,35,00,000	..	951,35,00,000
64	Law and Justice ..... Revenue	1512,00,00,000	..	1512,00,00,000
	Capital	22,00,00,000	..	22,00,00,000
65	Election Commission ..... Revenue	9,84,00,000	..	9,84,00,000
	CHARGED.— <i>Supreme Court of India</i> ..... Revenue	..	15,90,00,000	15,90,00,000
67	Ministry of Micro, Small and Medium Enterprises ..... Revenue	2,00,000	..	2,00,000
68	Ministry of Mines ..... Revenue	25,00,00,000	..	25,00,00,000
69	Ministry of Minority Affairs ..... Revenue	1,00,000	..	1,00,000
70	Ministry of New and Renewable Energy ..... Capital	100,00,00,000	..	100,00,00,000
73	Ministry of Personnel, Public Grievances and Pensions ..... Revenue	2,00,000	..	2,00,000
75	Ministry of Petroleum and Natural Gas ..... Revenue	350,00,00,000	..	350,00,00,000
76	Ministry of Planning ..... Revenue	8,01,00,000	..	8,01,00,000
77	Ministry of Ports, Shipping and Waterways ..... Revenue	1,00,000	..	1,00,000
78	Ministry of Power ..... Revenue	70,01,00,000	..	70,01,00,000
81	Rajya Sabha ..... Revenue	1,00,000	..	1,00,000
	CHARGED.— <i>Union Public Service Commission</i> ..... Revenue	..	9,00,00,000	9,00,00,000
84	Ministry of Railways ..... Capital	20000,00,00,000	..	20000,00,00,000
85	Ministry of Road Transport and Highways ..... Revenue	100,02,00,000	..	100,02,00,000
	Capital	19273,90,00,000	..	19273,90,00,000
86	Department of Rural Development ..... Revenue	47039,00,00,000	..	47039,00,00,000
87	Department of Land Resources ..... Revenue	2,00,000	27,14,00,000	27,16,00,000
88	Department of Science and Technology ..... Revenue	1,00,000	..	1,00,000
90	Department of Scientific and Industrial Research ..... Revenue	73,45,00,000	..	73,45,00,000
92	Department of Social Justice and Empowerment ..... Revenue	99,49,00,000	..	99,49,00,000
93	Department of Empowerment of Persons with Disabilities ..... Revenue	1,00,000	..	1,00,000
94	Department of Space ..... Revenue	1,00,000	..	1,00,000
	Capital	1,00,000	..	1,00,000
95	Ministry of Statistics and Programme Implementation ..... Revenue	1152,58,00,000	..	1152,58,00,000
	Capital	2,79,00,000	..	2,79,00,000
96	Ministry of Steel ..... Revenue	3,75,00,000	..	3,75,00,000
97	Ministry of Textiles ..... Revenue	7807,18,00,000	..	7807,18,00,000
	Capital	10,48,00,000	..	10,48,00,000
98	Ministry of Tourism ..... Revenue	1,00,000	..	1,00,000
99	Ministry of Tribal Affairs ..... Revenue	2,00,000	..	2,00,000
101	Ministry of Youth Affairs and Sports ..... Revenue	160,87,00,000	..	160,87,00,000
	Capital	1,00,000	..	1,00,000
	TOTAL :	373703,51,00,000	57,49,00,000	373761,00,00,000

## STATEMENT OF OBJECTS AND REASONS

This Bill is introduced in pursuance of article 114 (1) of the Constitution of India, read with article 115 thereof, to provide for the appropriation out of the Consolidated Fund of India of the moneys required to meet the supplementary expenditure charged on the Consolidated Fund of India and the grants made by the Lok Sabha for expenditure of the Central Government for the financial year 2021-22.

NIRMALA SITHARAMAN.

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PRESIDENT'S RECOMMENDATION UNDER ARTICLE 117 OF THE  
CONSTITUTION OF INDIA

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**[Letter No. 4(37)-B(SD)/2021, dated 1.12.2021 from Smt. Nirmala Sitharaman,  
Minister of Finance to the Secretary-General, Lok Sabha]**

The President, having been informed of the subject matter of the proposed Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 2021-22, recommends under article 117(1) and (3) of the Constitution, the introduction of the Appropriation (No. 5) Bill, 2021 in Lok Sabha and also the Consideration of the Bill.

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UTPAL KUMAR SINGH  
*Secretary-General*